IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220- IA/16(AHM)2023
ITEM No.221- IA/1162(AHM)2023
in
CP(IB) 184 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank **.....Applicant**
V/s
AMW Motors Ltd **.....Respondent**

Order delivered on: 05/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Anal Shah, Adv.
` Ms. Kinjal Vyas Adv. for Ms. Maithili Mehta, Adv.
For the Respondent : Mr. Dhrupad Vaghani, Adv. a.w. Advocates
Mr. Rishabh Sethi, & Mr.
Gaurav Jain and Mr. Ajiz M K
i/b. Lex Aeterna Practices for R-2
Mr. Madhav Kanoria and Neha Shivhare, Adv. i/b Cyril
Amarchand Mangaldas- for R-1

ORDER

IA/16(AHM)2023 & IA/1162(AHM)2023

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 24.07.2024.

-Sd- -Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)

PC